

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

COMPANY APPEAL (AT) (INSOLVENCY) 257 OF 2017

IN THE MATTER OF:

Omniactive Health Technologies Ltd. .. **Appellant**
Vs
Indus Finance Limited and Others .. **Respondents**

Present:

For Appellant: Ms. Swati Sinha, Advocate

For Respondents: Ajay Kumar Jain, Advocate and Mr. Bishwajit Dubey
and Ms. Sakshi Malhotra, Advocates for Respondent
No. 3.

ORDER

18.12.2017 - Ms. Swati Sinha, learned Counsel appearing on behalf of the Appellant submits that she has been asked by Mr. Rishi Agarwal, learned Counsel to withdraw the appeal in view of the fact that 3rd Respondent has agreed to refund the amount. Permission is granted. Appeal is disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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